

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:6195
ANSWERED ON:04.05.2010
CONSTITUTIONAL STATUS TO DD/ AIR
Gutha Shri Sukender Reddy

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has any proposal to grant constitutional status to All India Radio & Doordarshan;
- (b) if so, the details thereof and the time by which such proposal is likely to be cleared;
- (c) if not, the reasons therefor; and
- (d) the other steps taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M.JATUA)

(a), (b),(c) & (d) Prasar Bharati (Broadcasting Corporation of India) was established as an autonomous corporation by the Prasar Bharati (Broadcasting Corporation of India) Act, 1990 to confer autonomy to All India Radio and Doordarshan, so that they function in a fair, objective and creative manner and it was entrusted with all the functions discharged by Akashwani and Doordarshan.

There is no proposal before the Government to effect any change in the present status of All India Radio and Doordarshan.